

National Company Law Tribunal
Allahabad Bench
Allahabad

CP No.17/111/2011

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW
TRIBUNAL ON 08.11.2016**

NAME OF THE COMPANY: Rajesh Kapoor v/S Tirupati Balaji Hotels (P) Ltd.


SECTION OF THE COMPANIES ACT: u/s 111 of the Companies Act, 1956.


Sl. No.	Name	Designation	Representation	Signature
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Order dated 08.11.2016

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The petitioner in person is present and sought for time on the pretext of his counsel's ill health. A perusal of record of proceeding indicates at no point of time the petitioner was expressing his readiness and for filing rejoinder he is taking time from 13.11.2013. In the above circumstances we record that the pleadings are deemed to have been completed and both parties are ^{not} entitled to file further pleadings. List the matter for Final Hearing on 28.11.2016.


V. S. R. Avadhani, Member (Judicial)


Harihar P. Chaturvedi, Member (Judicial)

Dated: 08.11.2016